

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/ADL.RG-HCIND/ 35

Indore, Dated 12.03.2014

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

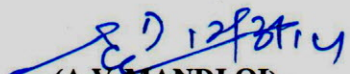
Shri Dilip Barade,
S/o Late Shri Harishchandra Barade,
R/o Labariya Bheru, Indore

Please refer to your application No. NIL, inwarded on 11.03.2014 and registered at our I.D. No. 28/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005 in which you applied for providing copies of complaint dated 05.03.2014 No. 59/14 made by Shri Kirtichandra Barade, reply or counter complaint dated 6.03.14 No. 499/14 filed by you, enquiry report of the concerning authority and all the related documents and this is to inform in this regard that your application can not be entertained due to following reasons:-

- I. Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006 ibid, a citizen /applicant is required to pay fee of **Rs. 50/- in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph** (in original) of the applicant on Form 'A' and you failed to furnish the fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.
- II. Moreover, as per the Rule 8(1) of High Court of M.P. (Right to Information) Rules 2006' as amended, State Public Information Officer shall not be liable to provide any information which can be obtained under the provisions of Chapter XVIII of the High Court of M.P. Rules, 2008. You are accordingly requested to contact Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper copying fee.
- III. You have not specified the proper category of the Case pending in this Hon'ble Court wherein you have demanded certified copies of the documents as above. For want of this, it is not possible to supply desired information.
- IV. Hon'ble the Competent authority of High Court of M.P. has framed "High Court of M.P. (Right to Information) Rules 2006" under Section 28(1) of the Right to Information Act, 2005. As per Rule 3 (2) of the High Court of M.P. (Right to Information) Rules, 2006, every application is required to be made for one particular item of information only.

Therefore, your request for providing so many items of information can not be acted until proportionate number of applications are made with the required fee of Rs.50/- per application.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.


(A.V. MANDLOI)
ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.,
BENCH AT INDORE